

In compliance of orders issued
by the
Hon'ble National Green Tribunal (NGT),
Principal Bench, New Delhi in the matter of
Original Application No. 606 of 2018,
Compliance of Solid Waste Management Rules, 2016.

Compliance Status

Government of Uttarakhand

Dehradun

September, 2020

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In compliance of orders passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in the matter of Original Application No. 606 of 2018, (Compliance of Solid Waste Management Rules, 2016) the State Government is making its efforts in order to timely comply of directions. Regular review meeting with concerned Principal Secretary / Secretary, Head of Departments and agencies are being convened under the Chairmanship of Chief Secretary. Review meetings were held on 19.03.2019; 01.04.2019; 08.04.2019; 23.04.2019; 13.05.2019, 13.06.2019, 02.08.2019, 01.10.2019, 10.07.2020 and 15.09.2020.

Point wise compliance status of directions is described as given below:

1. Status of compliance of SWM Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 in their respective areas.

A. Status of Solid Waste Management:

i. Background:

- State has 91 ULBs with a total of 1139 wards.
- About 1587.02 MTPD solid wastes are generated from 91 ULBs.
- “State Policy and Solid Waste Management Strategy for State of Uttarakhand” has already promulgate vide office order No.- 3452/ iv (3) – 2018-12(13 Sa.Su.)/2017, Dated – 01 January 2019 by Urban Development Department.
- Urban Development Department has already prepared Urban Municipal Solid Waste Management Action Plan for State Of Uttarakhand in the year 2017, which has been approved by the State Level Advisory Body (SLAB).
- The State Government has prepared Solid Waste Management Policy 2017 for Panchayats.

ii. Processing of Solid Waste and Establishment of SLF:

- Two waste processing and disposal facilities at Dehradun (Sheesham bada) and Haridwar (Sarai) are in operation and both the facilities have already received CTE & CCA from the Board.
- Dehradun waste processing plant has an installed capacity of 300 MTD. Along with Dehradun's solid waste (269 MTD), this facility is also processing solid wastes of nearby 03 ULBs i.e Mussoorie (18 MTD), Vikasnagar (10MTD) and Harbartpur (3MTD). Haridwar waste processing plant has an installed capacity of 250 MTD.
- Out of total 91 ULBs in the State, by cluster approach and stand alone. Procurement of Land completed for **65 ULB's** (8 Clusters covering 30 ULBs and 35 stand alone ULBs), **04 ULB's** land on rent basis, **12 ULB's** (02 Cluster covering 06 ULBs and 06 Stand alone) have identified "Forest Land" and they are in process of different stages of procurement. **08 ULB's**, have identified "Revenue Land" and are in process of identification. **01 ULB** (Kotdwar) has identified SIDCUL Land and **01 Newly formed** ULB (Chaukhutiya in Almora District) is in process to identify land for SWM. (**Total - 65+04+12+08+01+01=91**)
- 24 DPR covering 34 ULBs are approved by Government of India, 11 DPRs covering 11 ULBs are approved by Government of India, funds awaited from State. 17 DPRs covering 22 ULBs are approved Government of Uttarakhand and sent to Government of India for approval. 12 DPRs covering 23 ULBs are prepared and sent to Government of Uttarakhand for approval. 01 DPR covering 01 ULB is under preparation. (**Total – 65 DPR of 91 ULBs**).

iii. Status of Door to Door collection and Source segregation:-

- As informed by Urban Development Directorate, out of total 1139 wards, door-to-door waste collection is initiated in 1139 wards (100%). Source segregation of waste is being carried out in 706 wards (61.98%).
- Out of total 855834 no of HH, Shops, Institutions, door to door collection is done in 728885 (85.17%) and source segregation is in 267477 (31.25%).

iv. Status of Legacy waste:

- No Legacy Waste has been reported by 54 ULBs. Out of remaining 37 ULBs 22 locations have been identified having approximately 21.10 Lakh cubic meters legacy waste.
- DPR prepared for Legacy Waste Management for all Nagar Nigam's (Dehradun, Haridwar, Roorkee, Rishikesh, Kotdwar, Rudrapur, Kashipur, Haldwani, Ramnagar, Mussoorie, Almora and Srinagar) total 12 ULBs, legacy waste treatment costing Rs. 135.40 cr.
- Other options are also being explored i.e. a small capacity bio mining machine, costing Rs. 6.7 Lakhs, has been procured by Nagar Palika Parishad, Srinagar, Efficiency is being monitored. Muniki Reti has also placed order for supply of above machine.
- Kotdwar, Doiwala, Uttarkashi are in process of procurement of above machine.
- Funds has been given to Dehradun, Muniki Reti, Haridwar, Uttarkashi, Almora and Haldwani for above machine.
- Target April 2022.

v. Status of Annual Report:

Annual reports 2019-20 for Municipal Solid Waste Management under Rules 24 have been sent to CPCB on 31-07-2020.

vi. Solid Waste Management in Village Panchayats:

There are 7542 Village Panchayats in the State of Uttarakhand. In order to implement provisions of Solid Waste Management Rules, 2016, the State Government has issued Solid Waste Management Policy, 2017 for Village Panchayats. Emphasis has been given to reduce, reuse, and recycle principal for rural solid waste management. In the State of Uttarakhand, Swach Bharat Mission related works is being implemented by the SWAJAL, Department of Drinking Water and Sanitation. Following activities under solid waste management are being carried out in Village Panchayats:

- Segregation Centre.
- Individual dustbins.
- Community Garbage Pits.
- Individual Biogas plant.
- Vermi compost/NEDEP compost Pits.
- MHM incinerator (as per Requirement at Govt. Girls Inter Colleges).

DPRs of Rs. 40018.82 Laks have been prepared for 3051 Village Panchayats out of total 7542 Village Panchayats and Rs. 15297.23 Lakhs have been released to above Village Panchayats as per information provided by the SWAJAL, Department of Drinking Water and Sanitation.

vii. State Level Advisory Body (SLAB):

- State Level Advisory Body (SLAB) for Solid Waste Management has been constituted by State Government vide G.O. No. 1908/ IV(3)- 2017-35(Ko.Ke.)/15, Dated 10.01.2018.

viii. Regulatory Actions against ULBs:

- Directions have been issued time to time by the Uttarakhand Environment Protection and Pollution Control Board to all ULBs and Cantt. Boards for compliance of the Provisions of

the Solid Waste Management Rules, 2016 under section-5 of the Environment (Protection) Act,

- Uttarakhand Environment Protection and Pollution Control Board, in exercise powers conferred under section-19(a) of the Environment (Protection) Act, 1986, has filed complaints before the **Designated Court** against 16 Urban Local Bodies under section-15 of the Environment (Protection) Act, 1986 wherever non-compliance of provisions of SWM Rules were brought into notice.

ix. Uttarakhand Anti Littering and Anti Spitting Act 2016:

The State of Uttarakhand has notified the “Uttarakhand Anti Littering and Anti Spitting Act, 2016” with a view to stop littering and spitting at public places. Directions have already been issued to ULBs for effective implementation of provisions of this Act. Rs.69.29 Lacs recovered from various violators so far.

B. Plastic Waste Management:

i. Segregation of Waste:

- 28 ULBs are segregating, channelizing & sending plastic to recyclers using installed plastic compactors, and i.e. 30.76% ULBs are doing this.
- 20 More compactors are in the process of installation.
- Therefore after installation of 48 plastic compactors, using cluster approach, all 91 i.e. 100% ULBs will get facility of plastic recycling.
- Use of waste plastic in road construction has already initiated on trail basis in Haldwani, Almora, Dehradun.
- To stop open burning of MSW/Plastic, directions have been issued to all ULBs.
- By using plastic/ recyclable material, ULBs are selling bales to the recyclers and have generated total revenue of about Rs. 133.00 Lakhs.
- 7375 Challanes and fine of Rs. 98.38 Lacs recovered from violators (of plastic use).

- In last three months, by joint effort of Nestle and Gati Foundation, 6000 Kg of plastic collected from “Magi Points/Shops” along Dehradun Mussoorie road.
- 10 MTPD (metric ton per Day) plastic processing plant/”Plastic to Fuel” are proposed in Haridwar on PPP(Public Private Partnership) mode.
- 5 Mega Watt “Waste to Energy” plant is proposed at Roorkee to utilize the RDF(Refused Derived Fuel) of nearby towns i.e. Roorkee cluster, Haridwar, Dehradun, Rishikesh Cluster.
- 01 Material recovery facility (05 ton/day capacity is functional at Dehradun and further 03 more material recovery facilities are in process of establishment at Rishikesh, Haldwani & Dehradun.
- German International Corporation Agency GIZ is in process to establish 1+1=2 MRF at Rishikesh and Haridwar under “Ganga Plastic Partnership”.

ii. Registration with SPCB under Plastic Waste Management Rules:

- 34 Plastic waste recycling units are registered with Uttarakhand Environment Protection and Pollution Control Board.
- Total installed capacity of plastic waste recycling is 158000.00 Ton/ annum.
- 07 manufacturer units are registered with UKPCB. Total install capacity is 40,000 Ton/month.

iii. Assistance given by UEPPCB to UDD:

Uttarakhand Environment Protection and Pollution Control Board (UEPPCB) provided following financial assistance to Directorate of Urban Development, Government of Uttarakhand towards plastic waste management:

- Rs. 154 Lakhs has been sanctioned by UEPPCB for 21-New plastic compactors proposed to be installed at various

locations in ULBs out of which Rs. 100 Lakh has been released to UDD.

- A material recovery Centre of 5 MTD capacity which includes segregation of plastic waste is proposed at Harrawala, Dehradun for which financial assistance of Rs. 31.00 Lakhs has been granted to the Municipal Corporation, Dehradun.

iv. Annual Report:

Annual reports for 2019-20 under Plastic Waste Management Rules has been submitted Central Pollution Control Board on 31-07-2020.

v. State Level Monitoring Committee (SLMC):

State Level Monitoring Committee (SLMC) for Plastic Waste Management has been constituted by State Government vide G.O. No. 1445/IV(3)-2019-12 (1 Sa.)/2017 Dated - 03 July 2019.

C. Bio-Medical Waste Management:

i. Background:

As per annual report of the UEPPCB for the year 2017 and 2018 under the Bio Medical Waste Management Rules 2016 submitted to Central Pollution Control Board, the progress is as per the table below:

Description	Annual report 2018	Annual report 2019
Total No. of Health Care Facilities	2312	3185
Total No. of Beds	19765	22807
Total application received for Authorization	582	2252

Total authorization granted	328	1849
Total volume of Biomedical waste generated (MTD)	4.11	3.81
Bio Medical waste disposal by Common Facilities (MTD)	2.94	2.87
Bio Medical waste Disposed by captive Facilities like Deep Burial (MTD)	1.17	0.94

ii. Common Bio-medical Waste Treatment Facilities (CBMWTF):

Two privately owned Common Bio-medical Waste Treatment & Disposal Facilities (CBWTDFs) are in operation in the State:

- a. Medical Pollution Control Committee: located at Mandavar, Roorkee, Distt. Hardiwar having incinerator of 100 Kg/Hr capacity.
- b. Global Environmental Solution, located at Lambakheda, Khanpur, Gadarpur, Distt. US Nagar having incinerator of 100Kg/Hr. capacity.
- c. There are 02 proposals for establishment of CBWTFs in the State.

iii. Action Taken by UEPPCB for violation of BMW Rules:

- a) In compliance of Hon'ble NGT order dated 19.07.2016 in O.A. No. 200 of 2014, the State Government has authorized Uttarakhand Environment Protection and Pollution Control Board (UEPPCB) to impose environmental compensation of Rs. 50,000/ each to HCFs which are not found to be complying with

provisions of the Bio-medical Waste Management Rules, 2016.

- b) Show Cause Notice is issued to 48 Health Care Facilities in 2019-2020. However, only 01 closure is issued in 2020.
- c) UEPPCB has also imposed an environmental compensation of Rs. 5.0 Lakhs on another CBWTF i.e. M/S Medical Pollution Control Committee, Mandavar, Roorkee and Rs. 11,30,000/- environment compensation is imposed to another CBWTF, namely M/s Global Enviro Solutions, Gadapur.
- d) Apart from environmental compensation, the UEPPCB has also filed complaint against 4 HCFs and 1 CBWTDF, before the Designated Court under section-15 of the Environment (Protection) Act, 1986.
- e) The Government of Uttarakhand has also authorised Chief Medical Officers of each District to impose environment compensation of Rs 50,000/ against Health Care Facilities found to be in for violation of provisions of the Bio-medical Waste Management Rules, 2016, on 31.05.2019.

iv. Constitution of State level Advisory Committee & District Level Monitoring Committee:

- Government of Uttarakhand has constituted State level Advisory Committee under chairmanship of Secretary, Department of Health and District Level Monitoring Committees under chairmanship of the District Magistrates on 01.11.2018.

There is a need to strengthen the mechanism of monitoring and enforcement in order to achieve the compliance of provisions of the Rules. Accordingly, as per orders of Hon'ble NGT in O.A. No. 710/2017 dated 12.03.2019, Action plan has been prepared by the Board which has also been submitted by State Government to Central Pollution Control Board on dated 11.06.2019.

V. Bar code system:-

Bar code system has been imitated through common bio-medical waste treatment and disposal facilities with health care facilities.

VI. COVID-19 related Bio Medical Waste Management Ref:

OA No 72/2020

- CPCB has issued separate guidelines for COVID-19 Biomedical waste management.
- As per these guidelines, COVID-19 waste generated at HCFs and quarantine centers are to be incinerated and waste generated at Home quarantine to be disposed as SWM after 72 hours.
- Board has issued directions under section 5 of the Environment (Protection) Act 1986 to DG Health, Director, Urban Development, All CMOS, and All DMs on 15.06.2020 for compliance of the same.

Status of COVID-19 waste management:

Current Generation of COVID Waste	1.63 MTD (Jun 2020) Incinerated: 1.31 MTD Recycled: 0.29 MTD Deep Burial 0.029 MTD	2.63 MTD (Jul 2020), 2.12 MTD 0.38 MTD 0.13 MTD	4.1 MTD (Aug 2020) 3.36 MTD 0.54 MTD 0.21 MTD
Cumulative Capacity of Waste Treatment and Disposal (by incineration)	Roorkee CBWTF: 100 Kg/hr +100 Kg/hr standby Gadarpur CBWTF: 100 Kg/hr STH Haldwani: 100 Kg/hr Present permission is for 16 hr operation which may be extended. If operating hour is extended to 20 hrs/day, cumulative capacity will become 8 MTD		
Actual Quantity of waste incinerated	Presently 3.36 MTD COVID and 0.75 MTD Non COVID (4.11 MTD) Available additional capacity 3.89 MTD		
Alternate option for Waste Treatment: at Hazardous waste disposal Facility	Surplus capacity of 4.5 MTD.		
Expected quantum of Waste by end of September 2020	If present trend of waste generation continued, then nearly 3.5 MTD of waste will be required to be handled by September.		

2. Status of functioning of Committees constituted by this order:

- Monitoring Committee has been constituted vide letter dated 25.02.2019 as amended 28.03.2019 under the Chairmanship of Justice U.C. Dhyani, Former Judge of High Court of Uttarakhand.
- District Level Committee has been constituted vide letter dated 25.02.2019 under Chairmanship of District Magistrate of concerned district.
- Meetings of the Monitoring Committee, chaired by Justice U.C. Dhyani, a former Judge of the High Court of Uttarakhand have been convened on 11.03.2019, 19.04.2019 & 17.05.2019 at UEPPCB.
- The Monitoring Committee have also made field visits in Haridwar, Ramnagar, Rudrapur and other hill towns in Ganga river catchment in order to oversee activities being undertaken. Inspections of industries have also been carried out by the Monitoring Committee.

3. Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in “The Hindu” authored by Shri Jacob Koshy Titled “More river stretches are now critically polluted: CPCB (Original Application No. 673/2018).

Background:

- In compliance of order of the Hon’ble NGT dated 20.09.2018 River Rejuvenation Committee (RRC) has been constituted on 05.12.2018 under the Chairmanship of Principal Secretary, Forest & Environment.
- The Hon’ble National Green Tribunal has passed order that the Water Quality of River shall suitable for community bathing quality (Class-B), BOD less than 3 mg/l.
- 09 River stretches have been identified as polluting river stretches in the Uttarakhand State by Central Pollution Control Board, Delhi.

- River Dhela, Bhela, Suswa are identified as priority I (BOD > 30 mg/l), River Kiccha is in priority II (BOD 20 to 30 mg/l) River Kalyani is in priority III (BOD 10 to 20 mg/l) & River Kosi, Ganga, Nandhor, Pilakhar are identified as priority IV (BOD is between 6 to 10 mg/l).

Implementation Status:

- Action Plan for Rejuvenation of River's Priority I & II has been approved by Central Pollution Control Board after approval of RRC.
- State Pollution Control Board, further issued direction on dated 27-12-2019 to various lines Department for execution of action points, pertaining to their department.
- Revised Action Plan for River's Priority III & IV has been approved by Central Pollution Control Board on dated 04.09.2020.
- Main Action Points are related to Sewage management, Solid Waste Management, Industrial Waste Management, Bio-medical Waste Management, Maintenance of E-Flow, Flood Plain Management & Solid & Water conservator work.

Sewage Management:

- Uttarakhand PayJal Nigam has been prepared 6DPR of Rs. 228 crs. (River Dhela, Behla, Kichha, Kosi, Pilakhar, Nandhor for interception, Diversion and STP's & 16 DPR for Bio Remediation to all River Stretches & sent to NMCG for approval.
- DPR for River Kalyani is under preparation & River Suswa will be covered under ongoing project.
- In river Ganga 3 STP's are operational for total existing capacity of 113 MLD in Haridwar Town.
- Uttarakhand Pollution Control Board, is monitored the water quality at identified upstream & downstream in each River Stretches & also monitored to ground water quality twice in a year.

Solid Waste Management:

- Total 11 ULB's are covered in all polluted River Stretches out of 11 ULB's, 02 ULB Treatment & Disposal Facilities (CSWTF) are operational at Dehradun & Haridwar.
- 09 ULB's DPR of Rs. 151.73 Crs. has been prepared & sent to Government for approval.
- Legacy Waste Treatment DPR of Rs. 34.31 crs. For Haldwani, Dehradun, Rudrapur has already been prepared and sent to Government for approval.

Industrial Waste Management:

- Total 1272 nos. of units are identified in catchment area of a polluted River Stretches. All units having their own ETP and Valid CTE/CTO from Uttarakhand Pollution Control Board & comply with the norms.
- 54 GPI are located in the catchment of polluted river stretches 02 are closed & 48 are operational & comply with norms. Rest 02 non-complying units have been issued direction of Show Cause Notice on dated 16.06.2020.
- 02 Common Effluent Treatment Plant (CETP) operational at Rudrapur (River Kalyani) & Sitarganj (River Nandhor). Both have valid CCA and compliance to norms.

Bio-medical Waste Management:

- Total 570 Health Care Facilities (HCF's) are identified in the catchment area of polluted river stretches. Total quantity of bio-medical waste generated is 766 kg/day and disposed through CBWTF.
- The two Common Bio-medical Waste Treatment & Disposal Facilities (CBWTDF) are established in the State, one at Gadarpur, Udham Singh Nagar and one at Bhagwanpur, Roorkee, Haridwar. Both have valid CCA & Comply with the norms.

- Presently all the HCF's are disposing their Bio-medical Waste through CBWTDF, Roorkee and Gadarpur.

Flood Plain Zone:

Out of 09 Polluted River Stretches, River Dhela, Bhela, Nandhor, Pilakhar, Kalyani are Non-perennial River, hence, Flood Plain Zone not required. River Ganga Flood Plain Zone prepared & notified By Govt. River Kosi, Kichha (Gola River) & River Suswa is under process.

4. Status of functioning of Committees constituted in News Item Published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018:

Background:

- In compliance of order of the Hon'ble NGT dated 08.10.2018, Air Quality Monitoring Committee (AQMC) has been constituted under Chairmanship of Secretary, Forest & Environment, Govt. of Uttarakhand, on dated 21.01.2019.
- 03 cities (Dehradun, Kashipur & Rishikesh) have been identified as Non-attainment cities by CPCB/Hon'ble NGT.
- As per the direction of Hon'ble NGT, the air quality has to be improved and to bring it back to the normal level.
- Action plans for Kashipur (Rs. 18.90 Crore) & Rishikesh (Rs 6.73 Crore) have been approved by CPCB on 16.05.2019.
- State Pollution Control Board has further issued direction dated 21.06.2020 to various line departments for execution of action points pertaining to their department.
- Action plan for Dehradun (Rs 30.25 Crore) has already been sent to CPCB on dated 12.06.2020 with the approval of AQMC and approval of CPCB is awaited.

- Principal factors responsible for Air pollution have been broadly identified as:
 1. Vehicular emission,
 2. Open burning of waste,
 3. Re-suspension of Road dust,
 4. Construction and Demolition activities and,
 5. Industrial Emission.

Implementation Status:

- Rs. 12lac has been granted by MoEF&CC to implement air action plan in Kashipur & Rishikesh.
- Source apportionment study for Kashipur (Rs. 54/-lac) has been awarded to TERI by UKPCB in the month of August, 2020.
- Source apportionment study for Dehradun will be carried out by IIT, Roorkee (knowledge partner for air quality mitigation in Uttarakhand) for which they have been asked to submit financial proposal.
- UKPCB has decided to establish 06 additional manual monitoring stations in 03 non-attainment cities and process has been started to procure PM_{2.5}, PM₁₀, SO_x and NO_x monitoring stations along with recruitment of required monitoring assistants. PM 10 Samplers has already been procured.
- A joint team of UKPCB and Transport department has conducted 209 surprises checking on 25.01.20 and has identified 15 no. of vehicles not complying PUC standards.

5. Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das v. State of West Bengal &Ors. Order dated 04.09.2018.

Hon'ble National Green Tribunal in the matter of A.O. No. 173 of 2018, O.A. No. 173 of 2018 issued necessary directions to regulate illegal mining for the State of Odisha, West Bengal and Ministry of Environment, Forest and Climate Change. It was also

informed that directions issued in the said matters are also applicable to the State of Uttarakhand. Brief notes on mining activities are as given below:

- a. River Bed Mining in the State of Uttarakhand is carried out in highly regulated and scientific manner as per the provisions of State Mining Policy and Uttarakhand Mining Mineral Rules, 2001 (Amended Time to Time).
- b. The Mining Leases and Mining Permits for River Bed Mining in the State are sanctioned by the State Government on the basis of the recommendations of District Committee comprising Sub Divisional Magistrate, Divisional Forest Officer's representative, Mines Officer, Geologist and Assistant Irrigation Engineers and recommendation of concerned District Magistrate and Director, State Geology and Mining Department.
- c. It is compulsory to obtain Environment Clearance, Forest Clearance (if required), approval of Mining Plan, Consent to Establish from State Pollution Control Board prior to the sanction of the mining Lease.
- d. The sanctioned area is demarcated leaving one fourth of the River width from both the banks and excavation of RBM is carried out within the demarcated area up to a depth of 1.5 meter.
- e. The State Mining Policy and Rules does not permit use of machines i.e. JCB, Proclaim etc. for excavation of River Bed Material. Also no suction pumps are permitted for river bed mining. Mining activities are carried out under the supervision of State corporation officials, District Mines Officer and District Geologist.
- f. Further, as per the existing mining policy 2016 mining activities are not permitted from 30th June onwards up to 30th September during the Monsoon season. Mining is prohibited from sunset to sunrise.
- g. The State Government is committed to stop illegal mining and illegal transportation of mined minerals. In order to prevent

illegal mining, illegal transportation and illegal storage, the State Government has formulated Uttarakhand Mineral (Illegal Mining, Transportation and Storage Prevention) Rules, 2005 (amended time to time) under section 23C of Mines and Mineral Regulation and Development Act, 1957 with provisions have been made to penalize vehicles involved in illegal mining and illegal transportation.

- h. At District level an Anti Mining Cell comprising of official from Revenue Department, Mining Department, Forest Department and Police Department is constituted for checking illegal mining, illegal storage and illegal transportation. For transportation of mineral from one place to another place a transit pass (rawana) is mandatory as per the relevant Rules.
- i. At every mine's entry and exit gate installation of CCTV camera and weigh bridges at entry gate have been made compulsory.
- j. In the financial year 2017-18, 2873 cases of illegal transportation and 358 cases of illegal mining/storages has been reported against which a sum of Rs. 9.44 Crore was recovered as penalty.
- k. In the financial year 2018-19, 2480 cases of illegal transportation and 169 cases of illegal mining/storages has been reported against which a sum of Rs. 26.99 Crore has been recovered as penalty.
- l. In the financial year 2019-20 (up to May 2019) 530 cases of illegal transportation/illegal mining/storages has been reported against which a sum of Rs. 2.99 Crore has been recovered as penalty.

In view of above it is apparent that the State Government is committed to ensuring sustainable and scientific river bed mining in the State of Uttarakhand.

6. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in “The Asian Age” Authored by Sanjay Kaw Titled “CPCB to rank industrial units on pollution levels” dated 13.12.2018.

Background:

- As per direction of the Hon’ble NGT, a Committee under the Chairmanship of Chief Secretary has been formed on 02.03.2019.
- IIE Rudrapur has identified as Critically Polluted Area with Comprehensive Environment Pollution Index (CEPI) 81.26.
- IIE Haridwar is identified as Other Polluted Area.
- Action plan to be prepared to restore the environment quality of IIE Rudrapur.
- Hon’ble NGT in its order 10.07.19 has ordered that no further industrial activities or expansion be allowed with regard to red and orange category of industries until the CPA are brought within the prescribed limits or till the carrying capacity of the area is assessed.
- Hon’ble NGT in its further order dated 23.08.2019 mentioned that there no absolute bar to such units being setup if they are found to be viable.

Implementation Status:-

- Action Plan has been prepared and sent to CPCB on dated 07.02.2020 after getting the approval from Committee chaired by Chief Secretary, Uttarakhand.
- 12 points of each surface water/ ground water and ambient air monitoring has fixed for biyearly monitoring the Environmental parameter for calculation of CEPI Score.
- This is to be done in the month of November and May. Board has calculated the CEPI score in November 2019 which was reduced to 77.7. this is to be bring down to 60.0.

- Due to COVID-19 situation it could not be assessed in May, 2020 and it is proposed to be carried out in October 2020.
- There are 426 units in IIE Rudrapur. 305 units are connected with CETP. 121 are not connected due to non-availability of conveyor system. CETP is complied with the prescribed discharge norms.
- UKPCB has also notified inlet norms for CETP inlet.
- 02 Closures have been issued which is stayed by Hon'ble High Court of Uttarakhand.
- 60 directions for imposing Environment compensation amounting Rs 37.25/- Crore were issued in compliance of the orders of Hon'ble NGT. Hon'ble Supreme Court has stayed such order of Hon'ble NGT.

7. Total amount collected from erring industries on the basis of 'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected.

Background:

- In the matter of Prayavaran Suraksha Samiti, Hon'ble NGT asked CPCB to prepare a document for Environment Compensation.
- Also, Hon'ble NGT directed State PCB to impose EC based on Polluter Pay Principle.

Implementation Status:

- On the Basis of CPCB document on Environment Compensation, UKPCB has prepared its own document for Environment Compensation which is approved in 23rd Board meeting. Main components in imposition of EC are Pollution Index, Scale Factor, Location Factor, Rupees Factor, No. of Days of Violation and Violation Factor.

- As on 31.08.2020, UKPCB has collected environmental compensation of Rs. 11372938/- (One Crore Thirteen Lakhs Seventy Two Thousands Nine Hundred Thirty Eight Only).
- UKPCB has imposed EC of 37.25 Crore to 60 units of CPA Rudrapur, in compliance of orders of Hon'ble NGT. However, Hon'ble Supreme Court has stayed such order of Honb'le NGT.
- In the matter of Illegal mining, EC document is being finalized with the mining Department.

8. In the matter of Paryavaran Suraksha Samiti O.A. No 593/2018:

- In compliance of the Hon'ble National Green Tribunal order, required information is being regularly communicated to the Central Pollution Control Board.

9. Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State.

In compliance of order passed by the Hon'ble NGT, regular review meetings are convened with officials of concerned Departments. Following Cities, Towns and Village Panchayats have been identified for development of model Cities/Towns/Village Panchayats.

- A. Cities:** 1. Dehradun; 2. Haridwar; 3. Haldwani.
- B. Towns:** 1. Gauchar; 2. Joshimath; 3. New Tehri
- C. Gram Panchayat:** Swajal has identified 3-Gram Panchayat in each District.

Further Action to be taken (as provided by Directorate of UD):

As per order of Hon'ble NGT in OA 606/2019 dated 12.07.2019 at least 03 major cities, and 03 major towns and at least 03 villages in every district of the state may be notified on the website within 02 weeks from today (if not already notified)

Activities carried out / to be carried out in model cities listed:

S. No.	Activities/ Interventions Proposed
1	Website Development
2	Door to Door Waste collection.
2.2	Source Segregation
2.3	Bulk Generators Identification.
2.4	Composting/ treatment and disposal as per SWM Rules2016.
3	Establishing Bio Mechanization Plant.
4	Installation of Compacting Machine and Shredder machine.
5	Air Pollution Monitoring and display system.
6	Promote use of Mobile Application developed by SPCB.
7	Applications of Mechanized Sweeping/ Road Sweeping machines
8	Septage Suction machine, Septage Protocol Implementation
9	GPS on all SWM vehicles
10	C&D Waste management Facility.
11	Beautification and green space development.
12	Traffic control system and CCTV Camera in Public place.
13	Dedicated IEC.
14	Modern Street lighting (LED with Central controlling system)
15	Effective Mechanism for avoiding Single Use Plastic.
16	Implementation of Anti Littering & Anti Spitting Act 2017
17	Progress of IHHL(Individual House Hold Latrines)
18	Progress of CT/PT/ PU (Community/ Public Toilet/ Public Urinals)
19	Certification ODF, ODF+, ODF++
20	Star Rattng, Garbage Free Cities.
21	Ensuring no drain joining river without screens and its regulat cleaning

Monitoring committee for each town formulated under the Chairmanship of District Magistrate including MNA/ EO,

Representatives of Panchayat, RO of UKPCB as members vide GO
No. 2438(1)/ IV- 3/2019-12(9 NGT) 19, Dt 29-10-2019.

Village Panchayat:

**District wise list of selected Village Panchayat along with
number of revenue villages and families are as given below:**

SN	District	Block	Village Panchayat	Total Revenue Village	Total Family
1	Rudraprayag	Jakholi	Semlta	3	153
2	Rudraprayag	Ukhimath	Khadia	2	164
3	Rudraprayag	Augustmuni	Madola	2	148
4	Dehradun	Doiwala	Ranipokhari Mauja	1	284
5	Dehradun	Raipur	Pav wala Soda	1	51
6	Dehradun	Vikasnagar	Daak Pathar	1	2069
7	Haridwar	Rurookee	Beledi Salhapur	2	586
8	Haridwar	Narsan	Nijampur	1	473
9	Haridwar	Bhadrabad	Bisanpur Kundi	3	357
10	Chamoli	Dasholi	Durmi	1	74
11	Chamoli	Ghat	Guiladi	2	127
12	Chamoli	Gairsain	Ghandiyal	3	74
13	Uttarkashi	Dunda	Beerpur	1	501
14	Uttarkashi	Chiyanli Saur	Badhan Gaun	1	68
15	Uttarkashi	Purola	Pora	3	166
16	Pauri	Yemkeshwar	Toli	2	115
17	Pauri	Yemkeshwar	Sirasu	2	125
18	Pauri	Kaljikhali	Asgarh	2	157
19	Almora	Bhikyasain	Darmodi	1	60
20	Almora	Sylede	Kalmara	1	100

21	Almora	Takula	Amkholi	1	70
22	Champawat	Champawat	Fagpur	1	872
23	Champawat	Champawat	Dhakna Badola	1	208
24	Champawat	Lohaghat	Balai	1	95
25	Nainital	Kotabag	Ratanpur(Belparav)	1	505
26	Nainital	Ram nagar	Himmatpur Dotiyal	3	511
27	Nainital	Ramgarh	Chhatoli	1	188
28	U S. Nagar	Rudrapur	Bakhpur	3	386
29	U S. Nagar	Rudrapur	Lalpur	1	797
30	U S. Nagar	Rudrapur	Chhatarpur	1	300
31	Pithoragarh	Ddhat	Baram bachkudi	1	93
32	Pithoragarh	Munakot	Gethigada	1	57
33	Pithoragarh	Kanalichhina	Lohakot	1	181
34	Bageshwar	Bageshwar	Binsar	3	138
35	Bageshwar	Garur	Lamchula	1	156
36	Bageshwar	Kapkot	Pothan	2	53
37	Tehri	Tholdhar	Jaspur	1	100
38	Tehri	Pratapnagar	Rolakot	1	162
39	Tehri	Jonpur	Basangaun	1	78
				61	10802

Swajal, Department of Drinking water & Sanitation, Government of Uttarakhand is the nodal department for execution of following activities in Village Panchayats:

A. Liquid Waste Management	▪ PVC/CC Drains, ▪ Individual/Community Soak pits. ▪ Three pit/Four pit treatment chamber for grey water treatment etc.
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B. Solid Waste Management	▪ Segregation Centre. ▪ Individual dustbins. ▪ Community Garbage Pits. ▪ Individual Biogas plant. ▪ Vermi Compost/NEDEP compost Pit. ▪ MHM incinerator (as per Requirement at Govt. Girls Inter Colleges).
C. Social/ HRD activities	▪ Swachhata Abhiyan. ▪ Banned open Defecations. ▪ Plastic Banning Awareness. ▪ Personal/Domestic/environmental sanitation Awareness. ▪ Trainings for Gram Panchayat representatives/ Swachhata Grah. ▪ Rallies, awareness campaign etc.

It was informed by the SWAJAL that Rs. 625.91 Lakhs have been earmarked under Swachh Bharat Mission-Rural, MNREGA, 14th Finance Commission etc. to above Village Panchayats. DPRs for Solid Waste Management of all selected Village Panchayas have been prepared.

10. Status of Environmental Flow (E-Flow):

- i. In pursuance to directions issued by Hon'ble NGT on 09.08.2017 in the matter of Pushp Saini VS Ministry of Environment, Forest & Climate Change & Ors., Energy department, Government of Uttarakhand vide their letter dated 05.06.2018 has directed all the Hydro Projects developer in the State of Uttarakhand to release minimum E-Flow of 15% of the average lean season flow of that river from their projects.
- ii. Government of Uttarakhand has designated Uttarakhand Jal Vidhyut Nigam Ltd. (UJVNL) as monitoring agency for the compliance of minimum E-flow in the State of Uttarakhand.
- iii. UJVNL and various other hydro projects developers in the State of Uttarakhand are regularly sending information

regarding minimum e-flow release. NHPC is not releasing E-flow from their projects due to Technical issues. They have informed MoEF&CC, State Government and UJVNL in this regard.

- iv. Central Water Commission is the Nodal Agency to monitor the compliance of Ministry of Jal Shakti, Govt. of India notification regarding minimum E-Flow notified on 10.10.2018.

11. Performance Audit of Regulatory Body:

In compliance of Hon'ble NGT order dated 07.03.2019, performance audit of Uttarakhand Environment Protection and Pollution Control Board has been carried out by the Expert team under the aegis of the Central Pollution Control Board from 02.06.2019 to 04.06.2019.

12. Information, Education and Communication strategies may be reviewed and strengthened for community involvement, including education and religious or other organizations.

The matter of awareness activities was discussed in the meeting held on dated 01.04.2019 and it was decided that Non-Government Organization (NGPs) may be engaged for the same and necessary assistance may be provided. However, at city level ULBs may undertake awareness activities.

Further activities carried out by all the ULBs of the State as follows:

- Street Plays, Awareness Rallies, Banners, Posters, Wall writings, Announcements, painting competitions in different schools in different age groups.
- Roped in the “Women SHGs” in sanitation awareness campaigns.
- Regular fortnightly thematic drive for public awareness is being conducted under SBM(U) for different aspects of

Solid Waste Management from Door to Door collection, transportation, home composting, no etc. Funds have been transferred to all the ULBs for IEC activities.

- Number of Painting Competitions, Debates, Public meetings, Rallies, Street Plays/Nukkad Nataks, Radio Jingles, 30 Second TV commercial telecasted in the state etc. and efforts through various other modes were made.
- Mass sanitation pledge was performed regularly/frequently in Public Places and ULB offices. Special Hoardings are installed to sensitize the “CharmDham Yatra” pilgrims for not littering waste. Rs. 150.00 Lacs has been utilized on different IEC and Public Awareness Activities.
- Special drive “Segregation at Source PAKHWADA” done, as per the direction of Chief Secretary for promoting source segregation practice.
- In “Swachh Survekshan – 2020” Uttarakhand dualling between top 5 ranks in different categories for citizen feedback till 24th January, 2020.
